

**Central Administrative Tribunal
Principal Bench**

OA No.2298/2014

New Delhi, this the 16th day of May, 2019

**Hon'ble Sh. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

Sh. Ravi Bhushan Sinha,
S/o Shri Chandra Bhushan Prasad,
R/o H.No.4316, Sector 23A,
Gurgaon (Haryana),
Presently working as
General Manager (Tech),
Aged about 54 years.

...Applicant

(By Advocate : Shri Jatin Parashar for Shri Ajesh Luthra)

Versus

1. The Chairman,
National Highways Authority of India,
Plot No. G-5&6,
Sector 10, Dwarka, New Delhi.
2. Member (Administration),
National Highways Authority of India,
Plot No. G-5&6,
Sector 10, Dwarka, New Delhi.
3. CGM (HR & Administration),
National Highways Authority of India,
Plot No. G-5&6,
Sector 10, Dwarka, New Delhi.
4. General Manager (H.R./Admn)-I,
National Highways Authority of India,
Plot No. G-5&6,
Sector 10, Dwarka, New Delhi.

5. Deputy General Manager (H.R./Admn)-I,
National Highways Authority of India,
Plot No. G-5&6,
Sector 10, Dwarka, New Delhi-110015.
6. Manager (Admn),
National Highways Authority of India,
Plot No. G-5&6,
Sector 10, Dwarka, New Delhi-110015.
7. The Secretary,
Ministry of Road Transport and Highways,
Transport Bhawan,
1, Parliament Street, New Delhi-110001.

...Respondents.

(By Advocate : Ms. Isha Bansal)

ORDER (ORAL)

Justice L. Narasimha Reddy, Chairman :-

In this OA, the applicant challenged the Recruitment Rules of 2008 and in particular Column 7 (ii), which stipulates 18 years of experience in Group 'A' or equivalent, for the post of Chief General Manager (Technical) in the National Highways Authority of India (for short, NHAI). The applicant advanced several contentions in his challenge to the said rules.

2. Respondents also filed detailed counter affidavit opposing the OA.
3. Though a prayer was made in the OA for interim relief, the learned counsel for applicant did not press the

same on 11.07.2014, and an order was accordingly, passed. Five years have elapsed since the OA has been filed and by this time, the applicant may have also retired from service.

4. Therefore, the OA has become infructuous and the same is, accordingly, dismissed.

There shall be no order as to costs.

(Aradhana Johri)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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